

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.321/10

Wednesday this the 23rd day of June 2010

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

**Ajay Kumar Pillai,
S/o.Gopalakrishna Pillai,
(Retd. Section Engineer/Signals,
Southern Railway/Trivandrum Central/Trivandrum)
Residing at C/o.Madhavikutty Amma,
Kolpurath House, Near Court Junction, Mavelikkara.**

...Applicant

(By Advocate Mr.T.C.Govindaswamy)

V e r s u s

1. **Union of India represented by the General Manager,
Southern Railway, Head Quarters Office,
Park Town PO, Chennai – 3.**
 2. **The Chief Signals & Telecommunications Engineer,
Southern Railway, Head Quarters Office,
Park Town PO, Chennai – 3.**
 3. **The Chief Personnel Officer,
Southern Railway, Head Quarters Office,
Park Town PO, Chennai – 3.**
 4. **The Senior Divisional Personnel Officer,
Southern Railway, Trivandrum Division,
Trivandrum – 14.**
- ...Respondents**

(By Advocate Mr.Thomas Mathew Nellimoottil)

**This application having been heard on 23rd June 2010 this Tribunal
on the same day delivered the following :-**

ORDER

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

**The short question involved in this Original Application is that
whether the letter of the applicant for voluntary retirement has to be
accepted by the Department and further consequential relief be given to
him or not.**



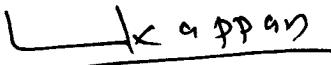
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2. When the case came up for consideration, we have heard the arguments of the counsel appearing for the parties to a certain extent and in the meanwhile, the counsel appearing for the respondents, Shri. Thomas Mathew Nellimoottil, has filed a statement for and on behalf of the respondents in which it is stated that the letter of the applicant dated 14.10.2007 has not been accepted. Hence, the Administration has not communicated the non-acceptance of the voluntary retirement of the applicant. However, the Administration has now decided to accept the voluntary retirement tendered by the applicant as per rules in force. If so, the claim of the applicant for acceptance of the voluntary retirement is being considered by the respondents and consequential orders are being passed.

3. In the light of the above submissions, this Original Application itself can be disposed of by directing the respondents, namely, the 3rd and 4th respondents to pass appropriate orders on the letter given by the applicant with consequential benefits including all the monetary benefits within thirty days from the date of receipt of a copy of this order. Accordingly this Original Application stands disposed of.

(Dated this the 23rd day of June 2010)


K.NOORJEHAN
ADMINISTRATIVE MEMBER


JUSTICE K.THANKAPPAN
JUDICIAL MEMBER

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